

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI-5

Original Application No. 230 of 1997.

Date of decision 12.2.99

Miss Kirona Kalita,

PETITIONER(S)

Mr. B. Malakar

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Mr. B.S. Basumatary, Addl. C.G.S.C.

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR. JUSTICE D.N. BARUAH, VICE-CHAIRMAN.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Vice-Chairman.



CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Original Application No. 230 of 1997.

Date of decision : This the 12th day of February, 1999.

Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman.

Miss Kiron Kalita,
Daughter of late Chakradhar Kalita,
Resident of village - Surtarkuchi,
P.O. Adabari, P.S.- Mukalmuwa,
District-NalbariApplicant.

By Advocate Mr. B. Malakar.

-versus-

1. The Union of India,
represented by the Chief General Manager,
Telecom Assam Circle, S.R. Bora Lane,
Ulubari, Guwahati.
2. The General Manager, Guwahati Telephones,
Kamrup, Guwahati.
S.R. Bora Lane, Ulubari.
3. The Divisional Engineer,
Office of the General Manager,
Telephones, Kamrup,
Guwahati. (C.T.O., Guwahati) ...Respondents

By Advocate Mr. B.S. Basumatary, Addl. C.G.S.C.

ORDER

BARUAH J. (V.C.).

The applicant is seeking certain directions by this application. The case of the applicant is that she was working as Casual Worker for a period more than 4 years. By order dated 30.09.97 her engagement was terminated. Against this action applicant filed a representation which is not yet disposed of. Hence the present application.

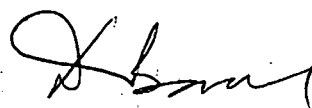
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2. Heard Mr. Malakar, learned counsel appearing on behalf of the applicant and Mr. B.S. Basumatary, learned Addl. C.G.S.C.

3. Mr. Malakar submits that though the applicant was working for more than 4 years her engagement was terminated but juniors had been retained as per Annexure-D order dt. 30.9.97. On the other hand Mr. Basumatary disputes the same.

3. In view of the above, it is difficult for the Tribunal to decide the disputed matter. Accordingly I dispose of this matter with direction to the respondents to dispose of the representation pending before the authority. If the applicant wants to file an additional representation, giving details, she may do so within 15 days from the date of receipt of this order. If such representation is filed within the said period that shall also be considered by the respondents and disposed of the representations by a reasoned order. If the applicant is still aggrieved she may approach this Tribunal within two months thereafter.

4. Considering the facts and circumstances of the case, I, however make no order as to costs.



(D.N. BARUAH)

Vice-Chairman